

(c) whether it is also a fact that several known cases of staff suffering from serious heart and other ailments have been appointed as heads of Research Institutions requiring travelling and other onerous duties and if so, reasons for such appointments; and

(d) whether Government will issue clear guidelines in order to safeguard public interest?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUD BEN M. JOSHI) : (a) and (d) All initial appointments in the services and posts (including Gazetted posts in groups A and B, previously known as Class I and II respectively) in the Government of India are made after physical examination of candidates as per norms laid down in a Hand Book on Medical Examination issued by the Government of India. Once an incumbent is declared medically fit, subsequent higher appointment/promotion are made without fresh medical examination.

(b) and (c) No such information is available.

New port Trust for Andaman and Nicobar

806. SHRI MANORANJAN BHAKTA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have decided to have a new port trust for Andaman and Nicobar with the powers of Major Port Trust;

(b) if so, details thereof; and

(c) what are the departments which will come under the proposed Port Trust Organisation and number of employees to be involved?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI): (a) and (b) The Government have not

declared Port Blair as a major port nor created a Board of Trustees for the ports under Andaman and Nicobar Islands Administration.

It has been decided, however, to reorganise the port set-up in the A and N Islands along the following lines:

- (i) The Port set-up in the Islands would be placed under a Chief Port Administrator.
- (ii) A Management Board headed by the Chief Secretary of A and N Administration and with specified composition would be set up. This Management Board would enjoy generally the same powers as are enjoyed by a Board of Trustees for a Port like Mangalore and Tuticorin under the Major Port Trusts Act, 1963. Thus, the Management Board would have powers to sanction a capital work, for which provision has been made in the budget, up to Rs. 50 lakhs and would have full powers to enter into contracts, subject to an investment decision having been taken by a competent authority.
- (iii) The port set-up in the Islands would be strengthened suitably.
- (iv) The Andaman and Lakshadweep Harbour Works (ALHW) under the Ministry of Shipping and Transport would continue to operate as at present and handle all civil engineering works required for port facilities in the Islands.

(c) The re-organised port set-up, which is a part of the Marine Department of A and N Administration now, would come under the purview of the aforesaid Management Board. All personnel connected with the working of the ports in the Islands would be a part of the re-organised port set-up.